

(c) Export policy in respect of mica scrap has been reviewed by the Government and it has been decided to continue the present export policy in respect of mica scrap.

Upgradation of Jamnagar City in Gujarat

421. SHRI CHANDRESH PATEL: Will the Minister of FINANCE be pleased to state:

(a) whether the Government have received any representations from various trade-unions and other organisations for the upgradation of Jamnagar city of Gujarat for House Rent Allowance purposes;

(b) if so, the time by which the demand for upgradation of Jamnagar city is likely to be conceded; and

(c) the number of cities in the country which have been upgraded during the last three years, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): (a) Yes, Sir.

(b) A decision on the demand would be taken only after the final population figures on the basis of 1991 Census become available;

(C) Statewise details are as under:-

<i>Name of the State/UT</i>	<i>No. of cities</i>
1. A & N Island	1
2. Andhra Pradesh	6
3. Assam	2
4. Bihar	2
5. Chandigarh	1

6. Gujarat	6
7. Haryana	1
8. Karnataka	3
9. Kerala	1
10. M.P.	7
11. Maharashtra	3
12. Punjab	2
13. Rajasthan	7
14. Tamil Nadu	8
15. Uttar Pradesh	5
16. West Bengal	2

Total	57
-------	----

Lok Adalts

422. SHRI CHANDRESH PATEL: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether a number of Lok Adalts were held in the country during the period from January 1, 1991 to October 31, 1991;

(b) if so, the details thereof, state and Union territory-wise;

(c) the number of cases which came before such Adalats and the number of cases disposed of;

(d) the expenditure incurred on holding such Lok Adalts; and

(e) the target for holding the Lok Adalats during the years 1991 and 1992?

THE MINISTER OF STATE IN THE

MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) and (b). As per information available, 830 Lok Adalats were held between 1st January, 1991 to 31 October, 1991 in various States and Union Territories. A statement showing the details is attached.

(c) and (d). The information is being collected and will be placed on the Table of the House.

(e) Lok Adalats are voluntary efforts for settlement of disputes through conciliatory process. They are being organised by the state Legal Aid and Advice Boards and District Legal Aid Committees from time to time. No target, as such, can be fixed for holding Lok Adalats in different parts of the country during the years 1991 and 1992.

STATEMENT

THE LOK ADALATS HELD (STATE AND UNION TERRITORY-WISE) DURING THE PERIOD 1ST JANUARY, 1991 TO 31ST OCTOBER, 1991.

<i>Sl.No.</i>	<i>Name of the State/Union Territory</i>	<i>No. of Lok Adalats Held</i>
STATES		
1.	Andhra Pradesh	5
2.	Assam	7
3.	Goa	2
4.	Gujarat	108
5.	Haryana	75
6.	Himachal Pradesh	7
7.	Jammu and Kashmir	1
8.	Karnataka	53
9.	Kerala	7
10.	Madhya Pradesh	57
11.	Mizoram	1
12.	Orissa	317
13.	Rajasthan	10
14.	Tamil Nadu	29
15.	Tripura	2

<i>Sl.No.</i>	<i>Name of the State/Union Territory</i>	<i>No. of Lok Adalats Held</i>
16.	Uttar Pradesh	146
II. Union Territories		
17.	Delhi	2
18.	Pondicherry	1
Total		830

Non-payment of Interest on deposits by DLP

423. SHRI MADAN LAL KHURANA: Will the Minister OF LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether attention of the Government has been drawn to the Action Line Column of the Hindustan Times dated June 4, 1991 under caption "A World of Wisdom" wherein it has been stated that the Patna District Forum under the Consumer Protection Act, 1986 has given a ruling that DLF should pay interest to the unsuccessful applicants on the amount it held for a number of months;

(b) if so, whether the DLF Universal Limited has since paid interest to all unsuccessful applicants;

(c) if not, the steps taken by the Government to ensure the payments of interest to all the applicants;

(d) whether the Monopolies and Restrictive Trade Practices Commission has completed the enquiry it was holding against the DLF Universal Limited; and

(e) if so, the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF STATE

IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM) : (a) Yes, Sir.

(b) MS DLF Universal Limited have not paid interest to all unsuccessful applicants as they have contended that under the terms and conditions of the scheme they were not required to pay such interest.

(c) to (e). The reports submitted by the Director General Investigation & Registration in the matter of M/S. DLF Universal Ltd. are to come up before the MRTP Commission for hearing on 22nd November, 1991. The MRTP Commission, being a quasi-judicial body is empowered to take necessary action under the provisions of the MRTP Act, 1969.

Cotton Mills in Co-Operative Sector

424. SHRI HARI KEWAL PRASAD: SHRI SRIKANTA JENA:

Will the Minister of TEXTILES be pleased to state:

(a) the number of Cotton Mills in the Co-operative Sector at present, State:

(b) whether these mills are able to fulfill the demand of handloom and powerloom industries;